

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 606/2025**

**In the matter of:**

Jitender

...Applicant

Versus

Govt. Of NCT of Delhi & Ors.

...Respondents

**NODH- 22.05.2026**

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Filed by

Place: Delhi

Delhi Pollution Control Committee

Dated: \_\_\_ May, 2026

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLAINE WITH THIS  
HON'BLE TRIBUNAL'S ORDER DATED 09.12.2025.**

I, Sunil Kumar Goyal, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3<sup>rd</sup> Floor, Block-I, IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the above-captioned OA was taken up by this Hon'ble Tribunal on 09.12.2025 and pleased to implead Delhi Pollution Control Committee as a respondent in this matter.
3. That this OA was registered on the basis of the letter petition sent by Sh. Jitender resident of Village Jaffarpur Kalan, Delhi-110073. The applicant had raised grievance against pollution and encroachment in Johad/pond situated in Khasra No. 896, Village Jaffarpur Kalan,



Delhi. It was also alleged that dirty sewage and garbage is thrown in pond and mud is illegally dumped by some people in the pond. 2

4. That DPCC official conducted site visit on 12.05.2026 and observed as follows:

a). *The pond in question is located within Village Jaffarpur Kalan and covers an approximate area of 500 sq. m. The pond is surrounded by residential habitation of the local village population.*

b). *As informed by local residents, the pond has existed for a long time. However, parts of the surrounding area have reportedly been encroached upon due to construction of residential houses by nearby inhabitants.*

c). *Wastewater generated from kitchens and bathrooms (excluding sewage waste) is being directly discharged into the pond through small drains (nalis) from all sides without any treatment mechanism. The discharge of untreated wastewater has resulted in stagnation and mosquito breeding in and around the pond area.*

d). *The pond located inside the village is connected through an underground pipeline to another pond/waterbody situated outside the village nearly at the distance of 300 mtrs. As informed by local residents, whenever the connecting underground line gets clogged, the water level in the village pond rises significantly. An aeration system was observed installed at the external waterbody by DJB; however, the same was found to be non-operational during the inspection.*

e). *Local residents stated that a sewer line has been laid by Delhi Jal Board; however, the same has not yet been made operational. Presently, septic tanks are being used for disposal of sewage*



waste.

f). Officials from Delhi Jal Board informed that these waterbodies were previously maintained by the department and have recently been handed over to Delhi Development Authority.

g). During the inspection, dumping of municipal solid waste and construction & demolition (C&D) waste was observed adjacent to the pond. In addition, cow dung cakes were found stacked adjacent to the pond for drying purposes.

h). Local residents further reported that during the monsoon season, the pond overflows and water reach nearby residential houses, causing inconvenience and potential health risks to the surrounding population.

Copy of inspection report dated 12.05.2026 along with schematic diagram & photographs taken during visit are collectively annexed herewith and marked as ANNEXURE 1 (Colly).

5. That answering respondent on 18.05.2026 issued a letter to Delhi Jal Board (DJB) and Delhi Development Authority (DDA) to submit the point wise action taken report on the issues found by DPCC during inspection. Copy of letter issued to DJB & DDA dated 18.05.2026 is annexed herewith as ANNEXURE 2.
6. It is therefore requested to this Hon'ble Tribunal that Delhi Jal Board may be impleaded as a respondent in this matter and the present status report may kindly be taken on record.

  
DEPONENT



21 MAY 2026

4

Identify the deponent who has affirmed in this affidavit

VERIFICATION

I, the above-named deponent, declare the contents of the present status report are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 20<sup>th</sup> day of May, 2026.

DEPONENT

21 MAY 2026

15/26  
The Seal of Oath Commissioner  
S.L. No. 55/2025  
MANJESH KUMAR  
App. By. Delhi High Court  
Period-15/07/2025  
to 14/07/2027  
Tis Hazari Court Delhi-110054

DECLARED THAT THE DEPONENT  
Shri/Smt./Mm. DPO  
S/o W/o D/o. DPO  
R/o.  
Identified by Shri/Smt. N.P. Singh  
has solemnly affirmed before me at  
Delhi on at S. No. 15/26  
that the contents of the affidavit which have  
been read and explained to him are true and  
correct to the best of his knowledge  
Oath Commissioner Delhi

21 MAY 2026

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**Report of Inspection of Johad / Pond at Khasra No. 896, Village Jaffarpur Kalan in Compliance of Orders passed by Hon'ble NGT in OA no. 606/2025 in the matter of Jitender Vs. Govt. of NCT of Delhi**

Inspection was carried out on 12.05.2026. Brief of the observations are as follows:

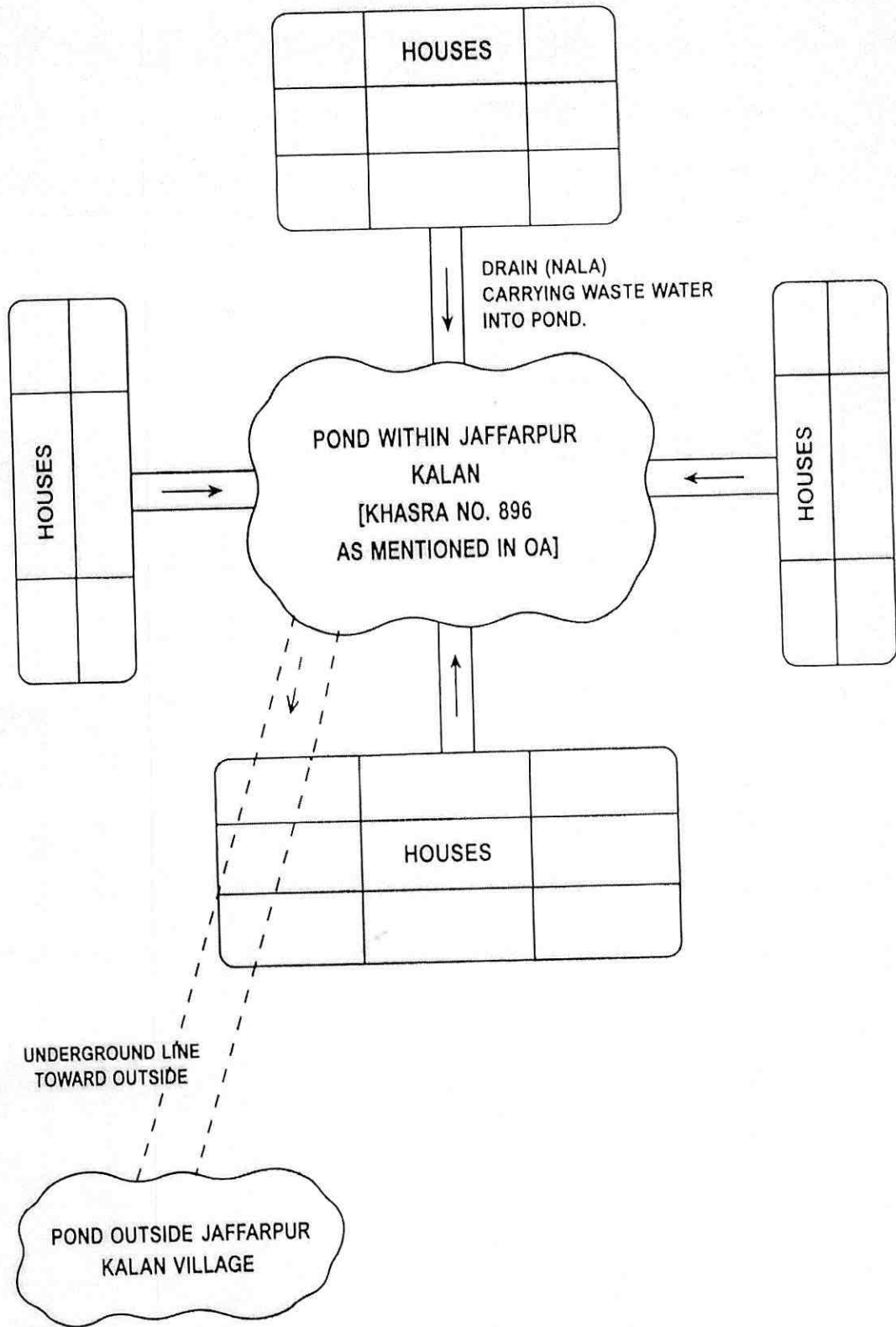
1. The pond is located within Village Jaffarpur Kalan and covers an approximate area of 500 sq. m. The pond is surrounded by residential habitation of the local village population.
2. As informed by local residents, the pond has existed for a long time. However, parts of the surrounding area have reportedly been encroached upon due to construction of residential houses by nearby inhabitants.
3. Wastewater generated from kitchens and bathrooms (excluding sewage waste) is being directly discharged into the pond through small drains (nalis) from all sides without any treatment mechanism. The discharge of untreated wastewater has resulted in stagnation and mosquito breeding in and around the pond area.
4. The pond located inside the village is connected through an underground pipeline to another pond/waterbody situated outside the village nearly at the distance of 300 mtrs. As informed by local residents, whenever the connecting underground line gets clogged, the water level in the village pond rises significantly.
5. An aeration system was observed installed at the external waterbody by DJB; however, the same was found to be non-operational during the inspection.
6. Local residents stated that a sewer line has been laid by Delhi Jal Board; however, the same has not yet been made operational. Presently, septic tanks are being used for disposal of sewage waste.
7. Officials from Delhi Jal Board informed that these waterbodies were previously maintained by the department and have recently been handed over to Delhi Development Authority.
8. During the inspection, dumping of municipal solid waste and construction & demolition (C&D) waste was observed adjacent to the pond. In addition, cow dung cakes were found stacked adjacent to the pond for drying purposes.
9. Local residents further reported that during the monsoon season, the pond overflows and water reaches nearby residential houses, causing inconvenience and potential health risks to the surrounding population.
10. A schematic diagram and site photographs are enclosed for reference.

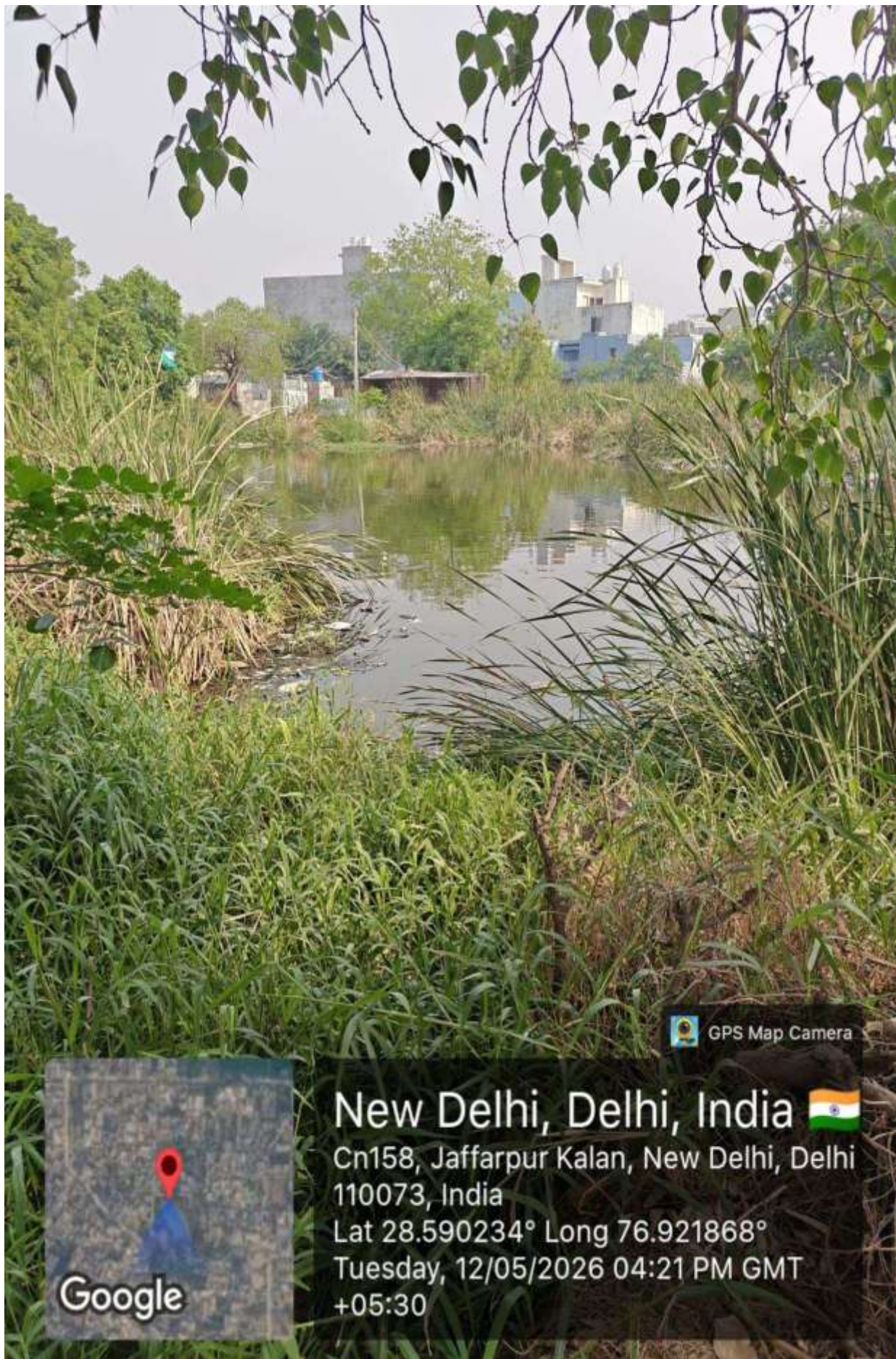


Ashish Uniyal  
JEE, CMC-XII

# SCHEMATIC DIAGRAM

6

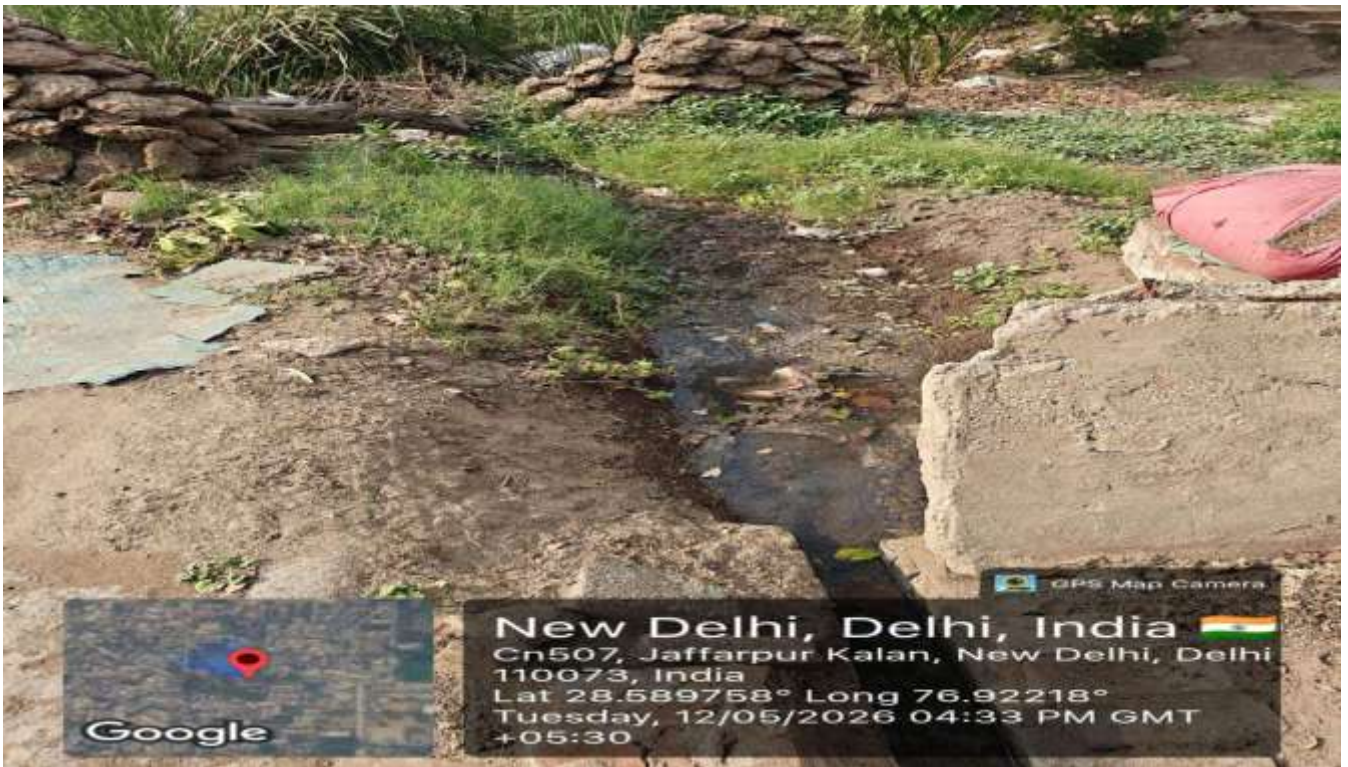
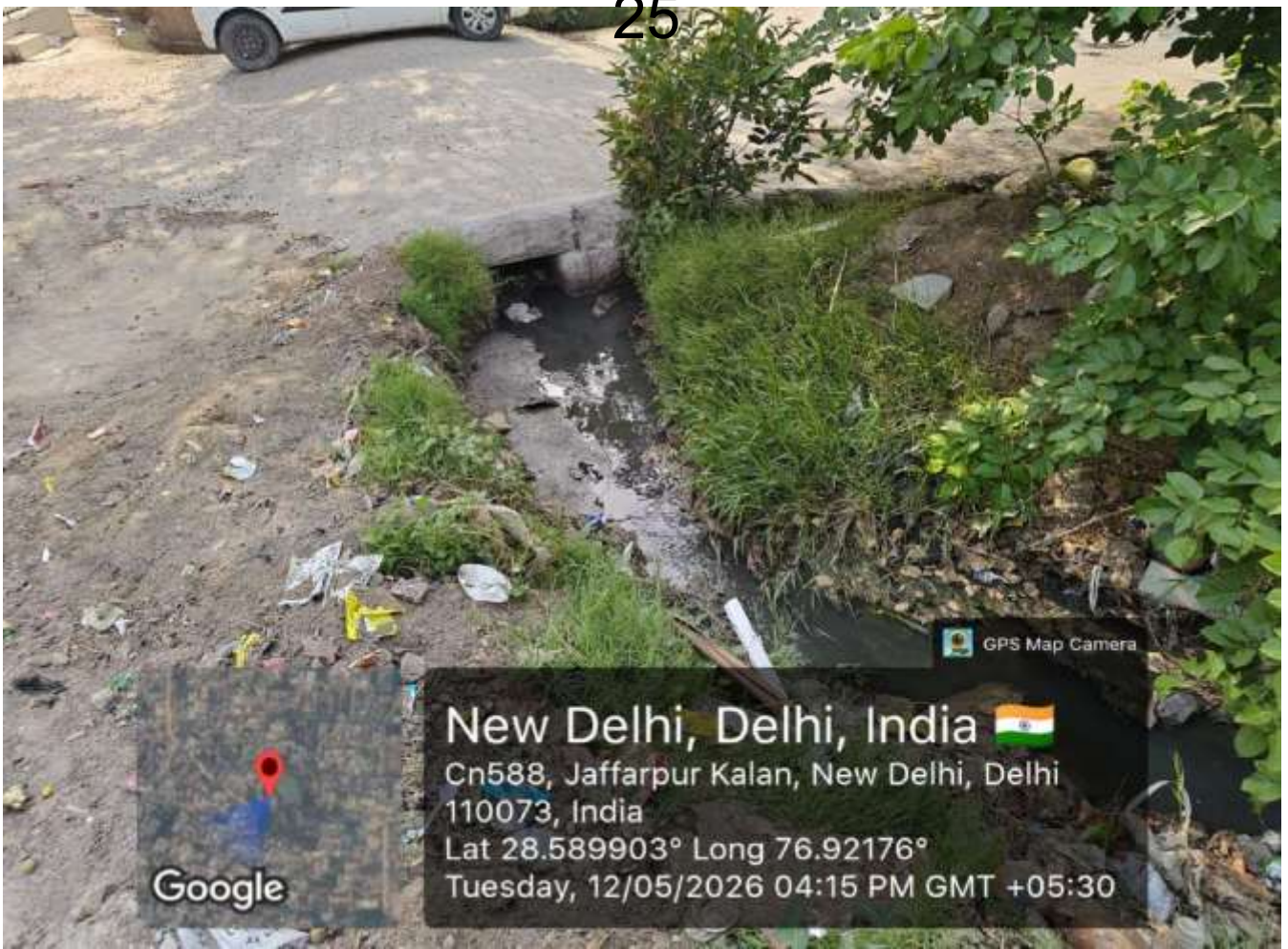




Pond/Johar at Khasra 896 (inside the Jaffarpur Kalan Village)



Drains (Nalis) carrying waste water into pond.



Drains (Nalis) carrying waste water into pond



GPS Map Camera  
**New Delhi, Delhi, India**   
17, Jaffarpur Kalan, New Delhi, Delhi  
110073, India  
Lat 28.590298° Long 76.922144°  
Tuesday, 12/05/2026 04:31 PM GMT  
+05:30



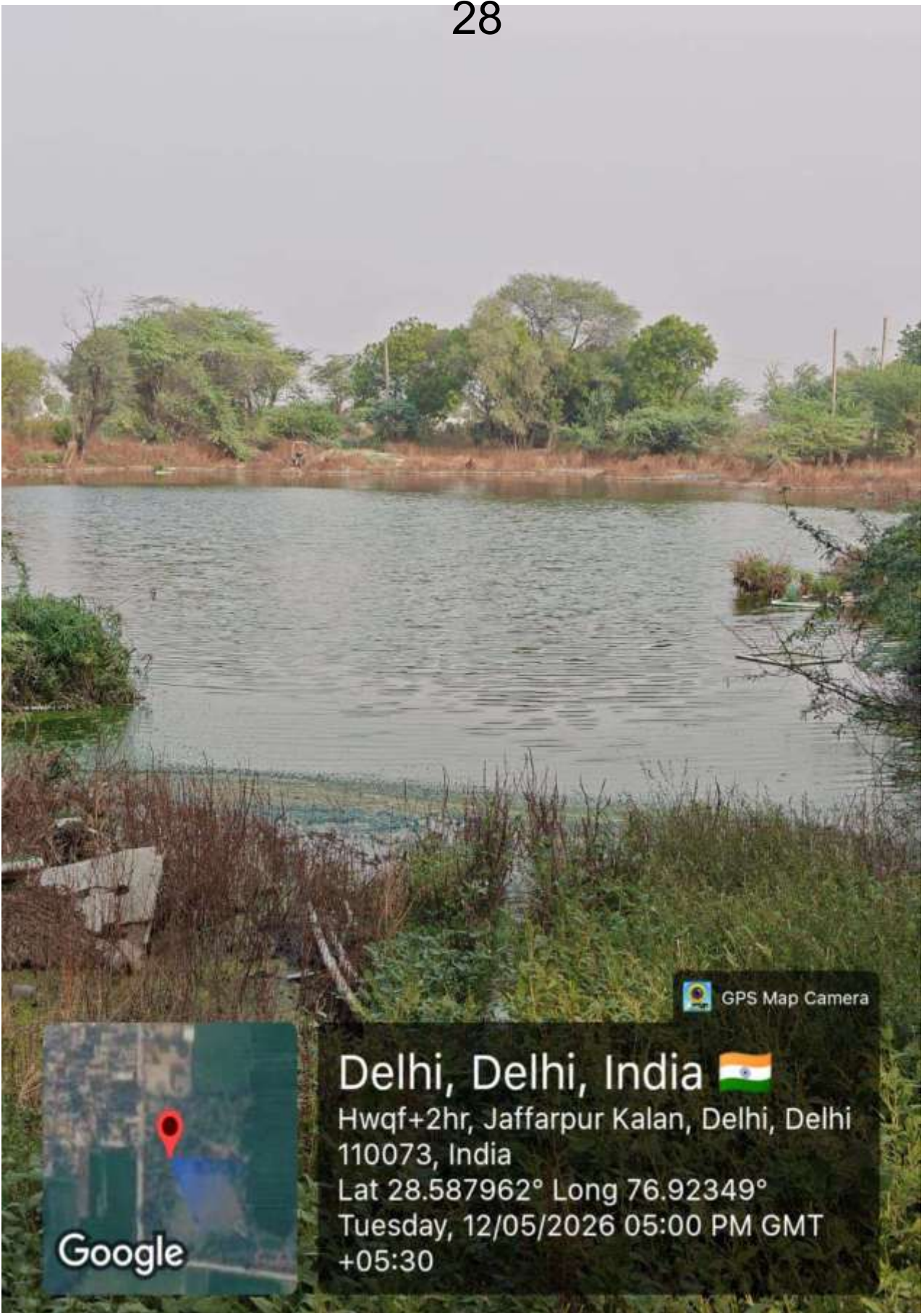
GPS Map Camera  
**New Delhi, Delhi, India**   
576, Jaffarpur Kalan, New Delhi, Delhi  
110073, India  
Lat 28.590002° Long 76.921646°  
Tuesday, 12/05/2026 04:20 PM GMT  
+05:30



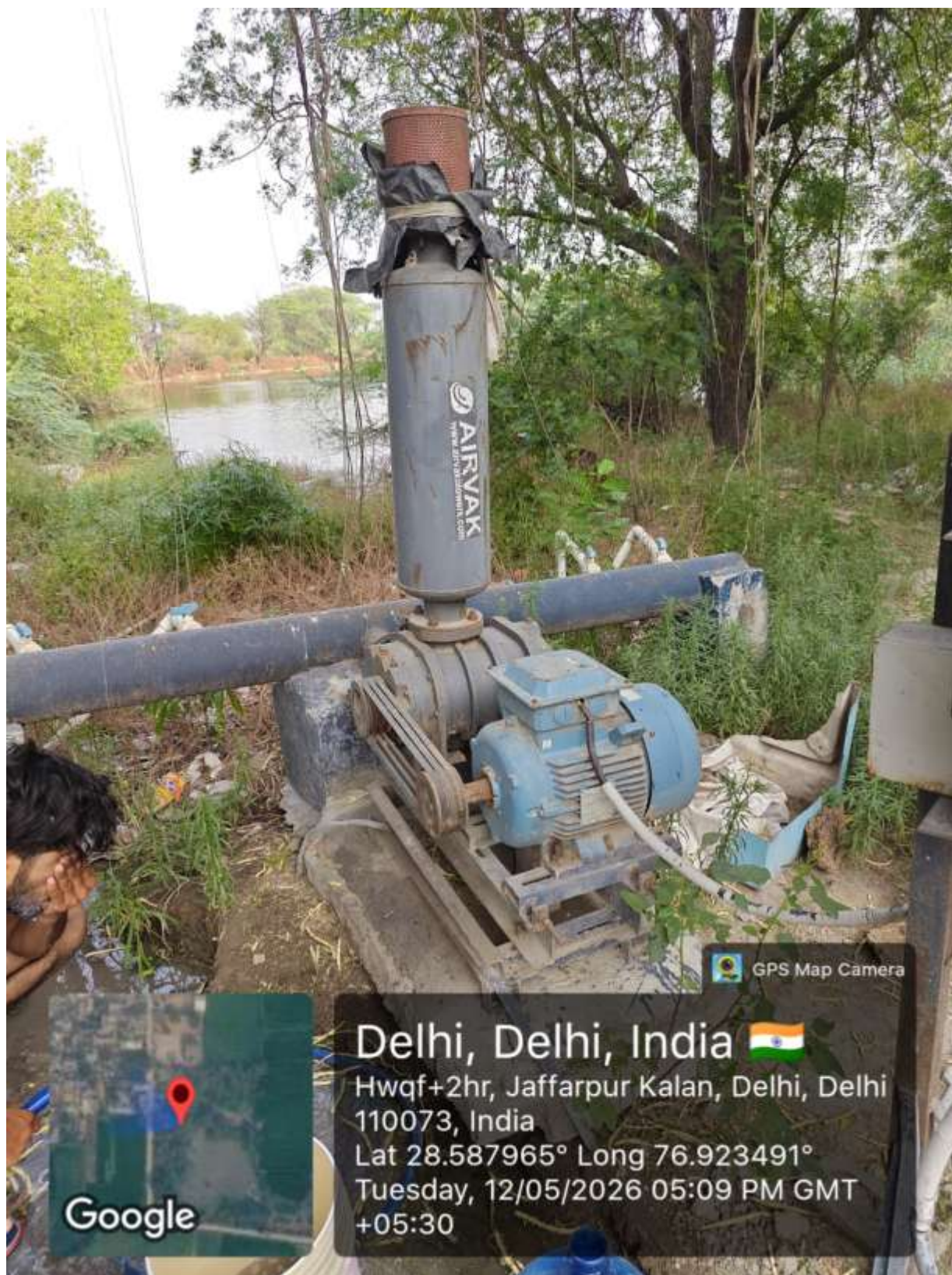
Drains (Nalis) carrying waste water into pond



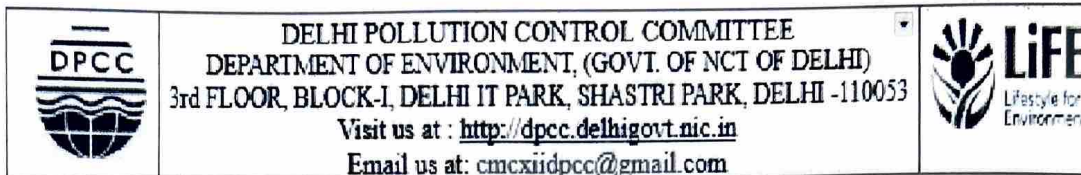
Solid Waste, Malba and Cow Dung Cake dumped adjacent to Pond



External Pond / Water body (at approximately 300mt distance from pond inside the village at Kh- 896)



Aeration System installed by DJB in external Pond / Water body



F.No.: DPCC-H013/1/2026-Legal/ 27-29

Dated: 18/05/2026

1. **The Member Drainage**, Delhi Jal Board,  
Varunalaya Phase- II, Jhandewalan, Karol Bagh, Delhi-110005.
2. **The Chief Engineer (Dwarka Zone)**,  
DDA Office Complex, 27 Manglapuri, Dwarka, New Delhi

**Subject: Order dated 09.12.2025 of Hon'ble National Green Tribunal (NGT) in OA no. 606/2025 in the matter of Jitender Vs. Govt. of NCT of Delhi regarding pollution and encroachment in Johad / pond, situated in khasra no.896, Village Jaffarpur Kalan**

Sir/Madam,

Please find enclosed herewith Order dated 09.12.2025 of Hon'ble NGT in in aforementioned NGT matter regarding pollution and encroachment in Johad / pond which is situated in khasra no.896, Village Jaffarpur Kalan.

In this reference, it is informed that inspection of the said pond / johad was carried out by DPCC on 12.05.2026 and following was observed:

1. Wastewater generated from kitchens and bathrooms (excluding sewage waste) of local residential households is being directly discharged into the pond through small drains (nalis) from all sides without any treatment mechanism. The discharge of untreated wastewater has resulted in stagnation and mosquito breeding in and around the pond area.
2. The pond located inside the village is connected through an underground pipeline to another pond/waterbody situated outside the village (approximately at 300 mtr. distance from inside pond)  
As informed by local residents, whenever the connecting underground line gets clogged, the water level in the village pond rises significantly.
3. Local residents stated that a sewer line has been laid by Delhi Jal Board; however, the same has not yet been made operational. Presently, septic tanks are being used for disposal of sewage waste.
4. An aeration system was observed installed at the external pond / waterbody by DJB; however, the same was found to be non-operational during the inspection.
5. Officials from Delhi Jal Board informed that these water bodies /

ponds were previously maintained by the department and have recently been handed over to Delhi Development Authority.

6. During the inspection, dumping of municipal solid waste and construction & demolition (C&D) waste was observed adjacent to the pond. In addition, cow dung cakes were found stacked adjacent to the pond for drying purposes.
7. Local residents further reported that during the monsoon season, the pond overflows and water reaches nearby residential houses, causing inconvenience and potential health risks to the surrounding population.

In view of the above, it is requested to kindly direct the concerned officer to take immediate action in respect of the observations mentioned above and submit the point-wise Action Taken Report to DPCC at the earliest.

Yours Sincerely,

  
**Senior Environmental Engineer,**  
CMC-XII

Copy to:-

① Master File, CMC-XII